

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**DATE OF HEARING: 2.7.2019**

**Petition No. 160/AT/2019**

Subject : Petition under Section 63 alongwith Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for purchase of 20 MW Solar Power from Solar Energy Corporation of India Limited.

Petitioner : Tata Power Delhi Distribution Limited

Respondent : Solar Energy Corporation of India Limited

**Petition No. 161/AT/2019**

Subject : Petition under Section 63 alongwith Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for purchase of 50 MW Wind Power from Solar Energy Corporation of India Limited.

Petitioner : Tata Power Delhi Distribution Limited

Respondent : Solar Energy Corporation of India Limited

**Petition No. 162/AT/2019**

Subject : Petition under Section 63 alongwith Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for purchase of 50 MW Wind Power from Solar Energy Corporation of India Limited.

Petitioner : Tata Power Delhi Distribution Limited

Respondent : Solar Energy Corporation of India Limited

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Ms. Molshree Bhatnagar, Advocate, TPDDL  
Shri Ishan Mukherjee, Advocate, TPDDL  
Shri Anurag Bansal, TPDDL  
Shri Varun Bhatnagar, TPDDL  
Ms. Kanupriya Mehndiratta, TPDDL  
Shri Anoop Pandey, TPDDL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that pursuant to the direction of the Delhi Electricity Regulatory Commission vide orders dated 18.2.2019, 1.3.2019 and 13.3.2019, the present Petitions have been filed by the Petitioner, Tata Power Delhi Distribution Limited, under Section 63 of the Electricity Act, 2003 for adoption of tariff for purchase of 20 MW Solar Power, 50 MW Wind Power and 50 MW Wind Power from Solar



Energy Corporation of India Limited (SECI). Learned counsel requested to issue notice to the Respondent.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petitions and directed to issue notice to the Respondent.

3. The Commission directed the Petitioner to serve copy of the Petitions on the Respondent immediately. The Respondent was directed to file its reply, by 19.7.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 26.7.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petitions shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Law)**